

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

THIRTY-NINTH REPORT

1. The Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-ninth Report.

2. The Committee met on the 8th April, 1974 for—

I. Examination of the Constitution (Amendment) Bill, 1974 (Amendment of article 145) by Shri Madhu Limaye under Rule 294(1)(a) of the Rules of Procedure.

II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Allocation of time to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Thursday, the 11th April, 1974.

Examination of the Constitution (Amendment) Bill, 1974 (Amendment of article 145) by Shri Madhu Limaye

3. Shri Madhu Limaye, the Member-in-charge of the Bill, was invited to attend the sitting. He did not attend.

4. The Bill seeks to amend article 145 of the Constitution with a view to provide that the Supreme Court shall not dismiss any matter brought before it without stating reasons for dismissing the same.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills were invited to attend the sitting. Sarvashri N. Tombi Singh and B. K. Daschowdhury attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

7. In regard to the Representation of the People (Amendment) Bill, 1974 (Insertion of new section 101A) by Shri Murasoli Maran, the Committee decided to hear the views of the Member before making any recommendation with regard to this Bill.

Allotment of time to Resolutions

8. The Members who had tabled the resolutions were invited to attend the sitting. Shri S. A. Muruganatham attended.

9. The Committee recommend the allocation of time as follows:—

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| (1) Resolution regarding backward classes commission. | 2 hours |
| (2) Resolution regarding power shortage. | 2 hours |
| (3) Resolution regarding restructuring of administrative system. | 2 hours |

Recommendations**10. The Committee recommend that—**

- (i) Shri Madhu Limaye be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 9 above, be agreed to by the House.

New Delhi;
 April 8, 1974
Chairman 18, 1896 (Saka)

G. G. SWELL,
 Chairman,
 Committee on Private Members'
 Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1974 (<i>Amendment of Eighth Schedule</i>) by Shri N. Tumbi Singh.	9 of 1974	B	2 hours
2	The Parliamentary Integrity Commission Bill, 1974 by Shri B. K. Daschowdhary.	24 of 1974	B	2 hours
3	The Beedi and Cigar Workers (Conditions of Employment) Amendment Bill, 1974 (<i>Amendment of sections 1, 2, etc.</i>) by Shri A. K. Gopalan.	29 of 1974	B	2 hours
4	The Constitution (Amendment) Bill, 1974 (<i>Amendment of articles 124, 125 etc.</i>) by Shri Madhu Limaye.	17 of 1974	B	2 hours